

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 972/MP/2025**

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 seeking return of Conn – BG2 submitted by the Petitioner to the Central Transmission Utility of India Limited under Regulation 8 (ii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to The Inter-State Transmission System) Regulations, 2022, in view of surrendering of connectivity on account of withdrawal of Generation Project.

Petitioner : Assam Power Distribution Company Limited (APDCL).

Respondent : Central Transmission Utility of India Limited & Anr.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APDCL  
Ms. Aishwarya Subramani, Advocate, APDCL  
Shri Piyush Sachdev, Advocate, APDCL  
Shri Harsha V Rao, Advocate, APDCL  
Ms. Runamoni Bhuyan, APDCL  
Ms. Poonam Verma Sengupta, Advocate, NREGSPTL  
Ms. Poorva Saigal, Advocate, CTUIL  
Shri Shubham Arya, Advocate, CTUIL  
Shri Ritam Biswas, RECPDCL  
Shri Shashank Singh, RECPDCL

**Record of Proceedings**

During the hearing, the learned counsels for the Petitioner and the Respondent, CTUIL, submitted that the Pleadings have already been completed and the matter can be reserved for order. Whereas the learned counsel for the Respondent, NERGS, submitted that the only security available with CTUIL for payment of compensation to NERGS is the Conn-BG2 furnished by the Petitioner to CTUIL. Therefore, if CTUIL returns the Conn-BG2 to the Petitioner, CTUIL ought not to take umbrage at such return of Conn-BG2 to the Petitioner, to claim inability to pay the compensation to NERGS.

2. Considering the above, the Commission, however, deemed it appropriate to list the matter for further hearing on **19.05.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

